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## Re-Constitution of Board of Directors of **Peerless General Finance and Investment Company Limited**

3281. SHRI K. VASUDEVA PANI-CKER: Will the Minister of INDUS- TRY be pleased to state:

- (a) whether it is a fact that since the judgement of the Supreme Court of January 22, 1987 the Board of Directors of the Peerless General Finance and Investment Company Limited has been reconstituted;
- (b) if so, whether Government have obtained the details regarding<sup>1</sup> the members of the Board of Directors and whether Government are satisfied with their antecedents: and
- (c) if the answer to part (b) above be in the negative, whether there is any proposal to nominate any Direc tor on the management of the Com pany as contemplated under section 408 of the Companies Act, so as to prevent the affairs of the Company being conducted in a manner which is prejudicial to public interest?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA CHALAM): (a) The following changes have taken place in the Board of Directors since 22 1.1987:-

- (i) Dr. Abhijit Sen, Director, resigned.
- (ii) Shri P. C Sen, Director, appbinted as Managing DMector.
- (iii) Shri N. K. Banerjee, Director, resigned.
- (iv) Shri J. C. Bose Mullick, appointed Director.
- (b) ana (c) Under the provisions of Section 303 of the Companies Act, a company is required to file changes in the Board of its Directors with the Registrar of Companies. He is not required to examine and satisfy himself with their antecedents. company

has filed an application under section 269 of the Companies Act, 1956 for approval of appointment of Shri P. C. Sen as Managing Director which is under consideration of Government No such approval is reequired regarding a director simplicitor. The Company Law Board has issued a show cause notice to the company under section 408 of the Companies Act, 1956. No final decision has vet been taken

to Questions

## Central subsidy to Goan industries

3282. SHRI JOHN F. FERNANDES: Will the Minister of INDUSTRY be pleased to

- the Central Govern (a) whether ment propose to continue grant of 25 per cent Central subsidy to Goan in dustries considering Goa as an 'A' category State for the purpose of Industrial Development and
- (b) whether Central Government also propose to continue this assis tance at least for an-initial period of five years?

THE MINISTER OF STATE IN THE DEPARTMENT OF **INDUSTRIAL** DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) Under the Central Investment subsidy Scheme, 1971 which was valid upto 31.7.1987. Goa has been declared as an 'A Category backward area eligible for 25 per cent Central Investment Subsidy. Government have not yet taken any decision about the continuance of the scheme beyond 31-7-1987.

## Performance of Cycle Corporation of India

3283. SHRI SUNIL BASU RAY: Will the Minister of INDUSTRY be pleased to state:

(a) the performance of the Cycle Corporation of India (i) as a corporate body (ii) at the Kanyapur plant and (iii) at the Kalyani Plant;